

Central Information Commission

**Appeal No. 21/IC(A)/2006
F.No. CIC/MA/A/2006/00016**

Dated, the 29th March, 2006

Name of the Appellant : Arun Verma, B-10/7163, Vasant Kunj, New Delhi-110070.

Name of the Public Authority : Department of Company Affairs, Government of India, Shastri Bhavan, New Delhi-110001.

DECISION

Grounds of appeal:

The appellant has sought information relating to certain Companies registered under the Companies Act, 1956. The information sought relate to : registration number, date of incorporation, registered address, share holding pattern, name and address of Directors, etc. These information have been sought through three different letters.

The appellate authority in the Ministry of Company Affairs informed the appellant that 'Section 610 of the Companies Act, 1956 provide that any person may inspect any document kept by ROC and obtain copy of any document from the ROC concerned on payment of prescribed fee'. The appellant has however insisted that the CPIO of the Ministry should compile and provide the information to him.

Commission's Decision :

There is already a provision for seeking information under the Companies Act. The appellant may accordingly approach the Registrar of the Companies (ROC), as advised by the appellate authority, to obtain the relevant information. There is no question of denial of information to him.

The appeal is accordingly disposed off.

Sd.-
(M.M. Ansari)
Information Commissioner

Authenticated true copy :

(P.K. Gera)
Registrar

Cc:

1. Shri Arun Verma, B-10/7163, Vasant Kunj, New Delhi-110070.
2. Shri Diwan Chand, CPIO, Department of Company Affairs, Government of India, Shastri Bhavan, New Delhi-110001.